

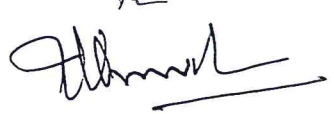
(30)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 19.06.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018
PETITION NUMBER : CP/39/ (IB)/2018
NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)
NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD
UNDER SECTION : 7 R ULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	K. Moorthy.	Counsel for RP	Vi
2)	K. VASUDEVAN	RP	
3.	Gautham Lakatesh	Counsel for R3, R4 & R5	V. Gautham

ORDER

RP along with his Counsel present. There is no representation on behalf of R6. **The Registry** is directed to issue notice to R6 and the Counsel for RP is also directed to send a private notice to R6 and file proof of the same on next date of hearing.

As seen from the order dated 12.06.2018, a specific direction was given to R3, R4 and R5 for providing information as per the requirements of the Resolution Professional and the R6 who was represented by his wife was also directed to provide relevant documents and file an affidavit of compliance with the order on next date of hearing.

In the circumstances, the R6 is directed to provide copy of the tally back up to the RP through an e-mail within a week's time. Counsel for R3, R4 and R5 have submitted that last and final opportunity be provided for making compliance with the order by supplying all the relevant record including the property documents to the Resolution Professional. At request, a week's time is enlarged with the direction to make compliance with the order dated 12.06.2018 failing which appropriate order will be passed on next date of hearing. Put up on **02.07.2018 at 10.30 A.M.**

- *Sd* -
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk